

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 862/MP/2025
along with I. A. No. 108/IA/2025**

Coram:

**Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 17.11.2025

In the Matter Of:

Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of time for submission of land documents under Regulation 5.8(xi)(b) with directions to Central Transmission Utility of India Ltd. to not take any coercive action in the interregnum in relation to connectivity granted to the Petitioners from Kurnool-III Pooling Sub-station on 6.11.2024.

And in the matter of:

1. **Amplus Everest Solar Private Limited,**
6th Floor, The Palm Square,
Sector 66, Gurugram-122101. **...Petitioner No. 1**
2. **Amplus Lifa Solar Private Limited,**
6th Floor, The Palm Square,
Sector 66, Gurugram-122101. **...Petitioner No. 2**

Versus

1. **Central Transmission Utility of India Limited,**
Plot No. 2, Sector 29, Gurugram,
Haryana-122001. **...Respondent No. 1**
2. **New & Renewable Energy Development Corporation of
Andhra Pradesh Limited,**
12-464/5/1, River Oaks Apartment,
CSR Kalyana Mandapam Road, Tadepalli-PO,
Guntur District, Andhra Pradesh-522501. **...Respondent No. 2**

Parties Present: Shri Amit Kapur, Advocate, AESPL
Shri Rahul Kinra, Advocate, AESPL
Shri Aditya Ajay, Advocate, AESPL
Shri Adanya Ojha, Advocate, AESPL
Shri Amit Kumar Chachan, AESPL
Shri Lashit Sharma, CTUIL



ORDER

The Petitioners, Amplus Everest Solar Private Limited (Amplus Everest) and Amplus Lifa Solar Private Limited (Amplus Lifa), have filed the instant petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 ("the Act") read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 ("2022 GNA Regulations"), for exercise of 'Power to Relax' and 'Power to Remove Difficulties' vested with the Commission under the said Regulations 41 and 42 respectively, to extend the last date of submission of land documents under Regulation 5.8(xi)(b) of the 2022 GNA Regulations, by six months, i.e., from 6.11.2025 to 6.5.2026.

2. The Petitioners have made the following prayers in the petition:

*"(a) Exercise its powers under Regulations 41 and 42 of the GNA Regulations, to grant a without prejudice extension of the last date of submission of land documents under Regulation 5.8(xi)(b) of GNA Regulations by six (6) months, i.e., from 06.11.2025 to 06.05.2026; and/or
(b) Pass any such other / further order(s) as this Hon'ble Commission may deem fit and equitable in the facts and circumstances of the present case."*

3. The Petitioners have also sought the following interim relief in the petition:

*"(a) Restrain Respondent No. 1 – CTUIL from taking any coercive action against the Petitioners, including revocation of connectivity granted to the Petitioner from Kurnool-III PS on 06.11.2024 and/or encashment of the Connectivity BGs and/or Land BGs submitted by the Petitioners.
(b) Pass any such other / further order(s) as this Hon'ble Commission may deem fit and equitable in the facts and circumstances of the present case."*

4. The Petitioners are developing solar-wind hybrid power projects with 228 MW capacity each [126 MW wind and 102 MW AC/127.5 MW DC solar capacity] in YSR Kadapa District, State of AP. Pursuant to it, the Petitioners on 7.2.2024 submitted connectivity applications along with the BGs to CTUIL for 130 MW each. The in-principle approval was granted by CTUIL to the Petitioners on 22.7.2024 and the final connectivity was granted on 6.11.2024 at 220 kV level from 765/400/220 kV Kurnool-III Pooling Sub-station with a start date of 31.12.2026.



5. The Petitioners were granted connectivity under 5.8(xi)(c) of the 2022 GNA Regulations under the land BG route. As per Regulation 11A(1) of the 2022 GNA Regulations, a REGS developer should submit the documents for land within 18 months of issuance of an in-principle grant of connectivity or within 12 months of issuance of final grant of connectivity, whichever is earlier. As per Regulation 5.8(xi)(b) of the 2022 GNA Regulations, a REGS is required to submit proof of ownership of 50% of the land required for the capacity for which connectivity is sought and for this purpose, the advance possession letter of the land issued by the concerned authority to the project developer is considered a valid document. Failing to submit said document within the specified time would lead to revocation of the connectivity granted and the BGs submitted in this regard shall be encashed by the CTUIL as per Regulation 11B(1) of the 2022 Connectivity Regulations. The relevant portions of the above referred regulations are as follows:

“5. Application for Grant of Connectivity

5.8.....

XXXXX

(xi) In case of Applicants which are REGS (other than Hydro generating station or ESS (excluding Pumped Storage Plant (PSP)) the documents shall be submitted as per sub-clause(a) or sub-clause (b) or sub-clause (c) as specified hereunder:

XXXXX

Or

(b) Registered Title Deed as proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought;

Provided that for States where State Government issues Government Order for allotment of Land to the Nodal Agency identified for development of Renewable energy in the State, which in turn issues Advance Possession of land to the project developer, such Government Order allotting land to the Nodal Agency accompanied with Advance Possession letter issued in the name of Applicant of Connectivity, shall be considered as a valid document towards Land Use Rights subject to the condition that the said documents shall be submitted for at least 50% of the land required for the capacity for which Connectivity is sought;

(c) For a capacity upto 1000 MW - Bank Guarantee of Rs. 10 lakh/ MW and for a capacity more than 1000 MW – Bank Guarantee of Rs. 100 Crore plus Rs. 5 lakh/



MW for capacity over and above 1000 MW, in lieu of ownership or lease rights or land use rights of land for 50% of the land required for the capacity for which Connectivity is sought subject to provisions of Regulations 11A and 11B of these regulations.”

“11. Monitoring by the Nodal Agency

XXXXXX

11A. Conditions subsequent to be satisfied by the Connectivity Grantee which is REGS (other than Hydro generating station) or ESS (excluding PSP) or Renewable power park developer.

(1) An applicant which is REGS (other than Hydro generating station) or ESS (excluding PSP) covered under sub-clause (c) of Clause (xi) of Regulation 5.8 or Renewable power park developer covered under sub clause (c) of Clause (vii) of Regulation 5.8 shall submit documents for land in terms of sub-clause (b) of Clause (xi) or sub-clause (b) of Clause (vii) of Regulation 5.8 of these regulations, as the case may be, within 18 months of issuance of an in-principle grant of Connectivity or within 12 months of issuance of a final grant of Connectivity, whichever is earlier. The Bank Guarantee submitted under subclause (c) of Clause (vii) or under sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations shall be returned within 7 days of acceptance of the submitted land documents by the Nodal Agency.....”

“11B. Consequences of non-fulfillment of conditions under Regulation 11A

(1) If the Connectivity grantee covered under clause (xi)(c) of Regulation 5.8 or Renewable power park developer covered under clause (vii)(c) of Regulation 5.8 of these regulations, fails to submit the documents in accordance with Clause (1) of Regulation 11A of these regulations, its Connectivity shall be revoked, Bank Guarantee submitted in terms of sub-clause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations, in lieu of land shall be encashed and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable.”

6. In the instant case, as the final connectivity was granted on 6.11.2024, the Petitioners were required to submit the documents in support of its possession of land on or before 6.11.2025. As the Petitioners are reportedly not able to get the documents in support of its possession of land due to certain reasons, the Petitioners approached CTUIL on 4.6.2025 for (i) an extension of start date of connectivity by six months, from 31.12.2026 to 30.6.2027 and (ii) an extension of six months for submission of land documents in accordance with Regulation 5.8(xi)(b) and (c) of the GNA Regulations. CTUIL rejected the Petitioners request on 10.7.2025 as there is no provision under the 2022 GNA Regulations enabling such extension. Therefore, the Petitioners have filed the instant petition for extending the last date of submission of land documents under



Regulation 5.8(xi)(b) and (c) of the 2022 Regulations by six months, i.e. upto 6.5.2026 under Regulations 41 and 42 of the 2022 GNA Regulations.

7. The matter was heard on 6.11.2025 and during the hearing learned counsel for the Petitioners submitted that the Petitioners have received information that the advance possession for land for solar as well wind capacities of the Projects have been received. After hearing the Petitioners and the CTUIL, the Commission reserved the order in the matter and directed the parties to file a brief note of arguments within three days.

8. The Petitioners have filed their written submissions on 10.11.2025 stating that the Petitioners have received the documents regarding advance possession of land in respect of its wind and solar projects. The relevant portions of the submissions made by the Petitioners in this regard is as follows:

“10. In view of the above, the Petitioners: -

(a) Already have advance possession for 568.8 acres of government land for its wind projects which encompasses 73 Wind Turbine Footprint location compared to 40 Footprint locations as required for demonstration of 50% footprint locations for its wind projects.

*(b) Have the advance Possession for 225.34 acres of Government land for its Solar Projects compared to 306 acres (102*3*50% + 102*3*50%) as required demonstration of 50% land required for its Solar Projects.”*

9. The Petitioners have also submitted an affidavit dated 10.11.2025 giving the details of the progress that has been made with respect to land acquisition for the Projects since 3.11.2025. The Petitioners have also enclosed a copy of the orders bearing Ref. No. E1/LES/(OTH)/33/2025/C.No.577467, Ref. No. E1/ALN/67/2025/C.No.588591 and Ref. No. E1/ALN/68/2025/C.No.588592 issued by the District Collector of Y.S.R. Kadapa District, to the Tahsildar of the concerned Mandals directing them to take immediate steps for collection of lease rent from the NREDCAP, the Nodal Agency and the Petitioners in respect of the Government land specified in the orders, for which advance possession Orders are issued. The



Petitioners have also enclosed a copy of two Certificates regarding handing over of advance possession of government lands to the Petitioners issued by NREDCAP bearing Ref. No. NREDCAP/WE/AMPLUS WSH/LANDS/2025-26 dated 6.11.2025.

10. We have considered the submissions made by the Petitioners after the hearing on 6.11.2025. As stated earlier in this order, the order was reserved in the matter after hearing the parties on 6.11.2025, and the parties were directed to file note of arguments within three days. However, the Petitioners have filed an affidavit dated 10.11.2025 stating that the Petitioners are in advance possession of the land and have also submitted documents, as mentioned above to claim that they are in advance possession of the land required for execution of the Project. Considering the fact that the last date to furnish the land documents is 6.11.2025 and the learned counsel for the Petitioner informed on 6.11.2025 that it has received the required documents dated 6.11.2025, which have been filed on 10.11.2025, we are of the view that the documents furnished by the Petitioner are required to be vetted by CTUIL to see whether they meet the requirements of the 2022 GNA Regulations. Taking into consideration the submissions made by the learned counsel for the Petitioners during the hearing on 6.11.2025 that the Petitioners have received advance possession of the land required for solar and wind capacities of the Project and the submissions and the documents filed by the Petitioners subsequently, we take the affidavit dated 10.11.2025 and the "Brief Submissions of the Petitioners" filed by the Petitioners on record.

11. The CTUIL is directed to verify the documents submitted by the Petitioners, within 15 days of issue of this order, to see whether the documents submitted by the Petitioners are in accordance with the 2022 GNA Regulations and in case the



documents are not in order, take suitable action as per the provisions of the 2022 GNA Regulations.

12. The Petition No. 862/MP/2025 and IA No.108/IA/2025 are disposed of in terms of the above.

**sd/-
(Harish Dudani)
Member**

**sd/-
(Ramesh Babu V)
Member**

